

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

C.P. No. 57/96 in O.A. No. 324/96.  
==NO==

DATE OF DECISION 10.10.1996.

N.S. Sankaran

(PETITIONER)  / Applicant

Shri Y. Subrahmanyam

ADVOCATE FOR THE PETITIONER(S)   
Applicant

VERSUS

U.O.I. Rep. by Dr. Mrs. Satala Gopalan, RESPONDENT (S)  
Secy., Dept. of Women & Child Development,  
Min. of H.R.D., Shastri Bhavan, New Delhi-110001  
& 3 Ors.

Shri V. Bajeswara Rao, Addl. CGSC

ADVOCATE FOR THE RESPON-  
DENT (S).

THE HON'BLE Shri Justice M.G. Chaudhari : Vice-Chairman

THE HON'BLE Shri H. Rajendra Prasad : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether the Judgement is to be circulated to the other Benches ?

*✓*  
Judgement delivered by Hon'ble Shri Justice M.G. Chaudhari,  
Vice-Chairman.

(JEC)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

C.P.No.57/96 in  
O.A.No.324/96.

Date of order : 10.10.1996.

Between

N.S.Sankaran

.. Petitioner/Applicant

And

Union of India, Rep. by

1. Dr. Mrs. Sarala Gopalan,  
Secretary,  
Dept. of Women & Child  
Development,  
Min. of Human Resources  
Development,  
Shastri Bhavan,  
New Delhi-110001.
2. Mrs. C.R. Chibber,  
Director (Admn),  
Dept. of Women & Child  
Development,  
Min. of Human Resources  
Development,  
Shastri Bhavan,  
New Delhi-110001.
3. Shri N. Sabapathy,  
Dy. Technical Adviser (S.R.),  
O/o Food & Nutrition Board,  
Shastri Bhavan, 3rd Floor,  
Haddow's Road,  
Madras-600006.
4. Shri C. Jayapal,  
Technical Assistant,  
Community Food & Nutrition  
Extension Unit,  
Andhra University Campus,  
Visakhapatnam-530003. .. Respondents

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Counsel for the Petitioner/  
Applicant .. Shri Y. Subrahmanyam

Counsel for the Respondents .. Shri V. Rajeswara Rao,  
Addl. CGSC

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C O R A M

Hon'ble Shri Justice M.G. Chaudhari : Vice-Chairman *✓*  
Hon'ble Shri H. Rajendra Prasad : Member (A) *✓*

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Order

(Per Hon'ble Shri Justice M.G. Chaudhari : Vice-Chairman)

By the order dated 8.3.96 in the O.A. where the respondents were directed to examine the question of payment of salary to the applicant for the months of June, July, September, November and upto 28.12.95 and the salary for the period from 29.12.95 to 31.1.96 and release the same to the extent permissible. The respondents have stated in the counter that the salary for the month of June, 95 as was payable, the salary for the month of July, 95 as was payable and the salary for the month of September, 95 had been paid on 17.8.95, 20.9.95 and 29.9.95 respectively and that the amount of salary due for the period from November, 95 to January, 96 amounting to Rs.12,293/- had been paid to the applicant on 15.5.96 against proper acknowledgement in the Acquittance Roll. Thus, according to the respondents they have complied with the original direction.

2. Although the learned counsel for the applicant says that he has instructions that the last amount has not been paid to the applicant, that does not impress us in view of the categoric statement that it has been paid under proper acknowledgement in the Acquittance Roll. It is also not open to go into <sup>the</sup> dispute as to whether the period for which the salary had been paid for the months of June & July, 95 is correctly calculated or not. It was for the applicant to take up the matter with the authorities concerned. Thus, the original order has been complied with. Nothing survives in the Contempt Petition. Hence the same is rejected.

H.R.P.  
( H. Rajendra Prasad )  
Member(A).

M.G.C.  
( M.G. Chaudhari )  
Vice-Chairman.

Dated 10.10.1996.  
Dictated in Open Court.

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*Amulya  
15-10-96*  
Deputy Registrar (J) cc